

SECTION IV B

Listed on 28.11.2016

Court No. 2

IN THE SUPREME COURT OF INDIA Item No. 7

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 3-4

(Application for permission to file applications)

IN

PETITIONS FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOS. 15881-15882 OF 2008.

WITH PRAYER FOR INTERIM RELIEF

NARESH KUMAR. ...Petitioner(s)

Versus

STATE OF HARYANA & Ors. ...Respondent(s)

OFFICE REPORT

The application above mentioned was listed before the Hon'ble Court on 23.09.2016, when the Court was pleased to pass the following order:-

"Learned counsel for the State of Haryana seeks further time, so as to enable him to obtain instructions with reference to the motion Bench order dated 18.8.2015.

Prayer is allowed.

Needful be done within eight weeks.

Post for hearing thereafter."

It is submitted that no documents in question have been filed by the counsel for the State of Haryana till date.

Service of show cause notice on application is complete.

The applications in the matter above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 25th day of November, 2016.

ASSISTANT REGISTRAR

Copy to: Ms. Nandini V., Adv.
Mr. Kamal Mohan Gupta, Adv.
Mr. Garvesh Kabra, Adv.
Dr. Monika Gusain, Adv.

ASSISTANT REGISTRAR